HIGH COURT OF UTTARAKHAND, NAINITAL NOTIFICATION

No. 157 /UHC/Admin.A/2008

Dated: July 3), 2008.

In exercise of powers conferred by Article 225 of the Constitution of India and all other powers enabling in that behalf, the Court has been pleased to make the following amendments in High Court Rules, 1952, applicable to Uttarakhand under U.P. Reorganization Act, 2000.

AMENDMENT

(i) Rule 16 of Chapter XL of Rules of the Court, 1952 be deleted and the following be substituted:-

Rule 16, Application to be accompanied by stamp labels:-

Except in a case where no copying fee is chargeable under these Rules, every application for copy shall be accompanied by adhesive copy stamp labels of the requisite value and the copy shall be supplied after the affixation of the copy stamps labels on it.

In Rule 19 of Chapter XL of the Rules of the Court, 1952 the words "folio (ii) and" in the second line after the word "copy" and before the word "stamps" and in the third line words "and the copy folios" after the word "applicant" and before the word "and" shall be deleted.

(iii) In Rule 20 of Chapter XL of the Rules of the Court, 1952 the words "folio and" in the heading and in the text of the Rule 20 in the first line after the word "copying" and before the word "stamps" and in the second line after the word "copy" and before the word "stamps" shall be deleted.

(iv) In Rule 31 of Chapter XL of the Rules of the Court, 1952 the word "folios"

in the heading and in sub Rules (2) (3) shall be deleted.

These amendments will come into force with immediate effect.

By Order of the Court

Sd/-(V.K. Maheshwari) Registrar General.